

**Central Administrative Tribunal
Principal Bench**

**OA No.1552/2018
MA No.1762/2018**

New Delhi, this the 24th day of August, 2018

Hon'ble Mr. Ashish Kalia, Member (J)

Renu (Aged about 25 years),
D/o Latae Shri Dilbagh Singh,
R/o Vill. Mahrana, Tehsil-Beri,
Distt. Jhajjar (Haryana).

...Applicant

(By Advocate : Shri T.N.Tripathi with Shri Prem Chand)

Versus

1. The Secretary, Services Department,
Govt. of NCT of Delhi,
Delhi Sachivalaya, 5th Floor, 'A' Wing,
I.P. Estate, New Delhi-110002.
2. Director Horticulture,
Environment Department,
11th Floor, MSO Building,
I.P. Estate, New Delhi.

...Respondents

(By Advocate : Shri H.D. Sharma)

ORDER (ORAL)

With the consent of both the parties, the matter is taken up
for hearing. Heard the learned counsel for the parties.

MA No.1762/2018

2. For the reasons stated therein, the MA filed for seeking condonation of delay in filing the OA is allowed.

OA No.1552/2018

3. The learned counsel for applicant fairly stated at bar that he is seeking relief to get compassionate appointment. Learned counsel for respondents submitted at bar that the case of the applicant is under consideration and as and when the next meeting of the Screening Committee is held, his case will be considered.

4. In view of the above, the OA is disposed of with a direction to the respondents to consider the case of the applicant for compassionate appointment, within a period of four months, in accordance with law. No costs.

**(Ashish Kalia)
Member (J)**

‘rk’